

CRWP-2757-2023

Imaan Singh Khara Vs State of Punjab and others

Present: Mr. J.S. Warring, Advocate,
for the petitioner.

Mr. Vinod Ghai, Advocate General, Punjab assisted by
Ms. Anu Pal, Senior DAG, Punjab,
for the respondents.

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The petitioner, who claims to be the legal advisor of an organisation, namely, “Waris Punjab De”, has filed the instant petition under article 226 of the Constitution of India for issuance of a writ in the nature of habeas corpus for directing respondents No.2 to 7 to produce the alleged detainee, namely, Amritpal Singh, who has been illegally and forcibly detained by them without any authority of law.

Learned counsel for the petitioner contends that the alleged detainee, namely, Amritpal Singh is the head of an organization “Waris Punjab De”, which was formed to fight for social justice and preserve the rights and culture of Punjab. He took over the leadership of the said organization on 29.09.2022. He further contends that respondents No.2 to 7 along with Central Para Military Forces illegally and forcibly detained the alleged detainee, namely, Amritpal Singh, from the area of Shahkot, District Jalandhar without disclosing any reasons and even he was not informed about the grounds of his arrest. Further, the alleged detainee has been detained for the last more than 24 hours and the respondents are not disclosing anything about his whereabouts. Learned counsel also contends that the petitioner had approached all the concerned authorities for release of alleged detainee, but no heed was paid to his repeated requests.

Notice of motion.

Ms. Anu Pal, Senior DAG, Punjab, accepts notice on behalf of the respondents and prays for time to file a detailed reply by way of affidavit of the concerned Commissioner of Police on the date fixed before this Court.

List on 21.03.2023.

19.03.2023
mks

(N.S. SHEKHAWAT)
JUDGE